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~2. The

ASSENT TO BILLS

- SECRETARY: Sir, I lay on the following twenty-six
- passed by the Houses of Parliament during the last session and assented to since a report was last made to the
- House on T2 March, 1980:-
 - Appropriation (Railways) 1. The Vote on Account Bill, 1980.
 - No. 2 Bill, 1980. 3. The appropriation (Vote on

Appropriation (Railways)

- Account) Bill 1980. 4. The Appropriation (No.
- Bill, 1980. 5. The Finance Bill 1980.
- 6. The Union Duties of Excise

1980.

- (Electricity) Distribution Bill, 1980. 7. The Assam Appropriation (Vote
- on Account) Bill, 1980. 3. The Assam Appropriation Bill,
- 3. The Madhya Pradesh Appropriation (Vote on Account)
- Bill 1980. 10. The Madhya Pradesh Appropriation Bill 1980.
- 11. The Orissa Appropriation (Vote on Account) Bill, 1980,
- 12. The Orissa Appropriation Bill,
- 1980. 13. The Bihar Appropriation (Vote
- on Account) Bill 1980. 14. The Bihar Appropriation Bill, 1980.
- 15. The Gujarat Appropriation (Vote on Account) Bill 1980.
- 16. The Gujarat Appropriation
- Bill 1980. **17.** The Maharashtra Appropriation (Vote on Account) Bill,
- The Maharashtra Appropriation Bill, 1980.

- 19. The Punjab Appropriation (Vote on Account) Bill 1980.
- 20. The Punjab Appropriation Bill,
- 21. The Rajasthan Appropriation (Vote on Account) Bill 1980.
- Rajasthan Appropriation Bill 1980.
- 23. The Tamil Nadu Appropriation (Vote on Account) Bill,
- 24. The Tamil Nadu Appropriation Bill, 1980.
- 25 The Uttar Pradesh Appropriation (Vote on Account) Bill, 1980.
- 26. The Uttar Pradesh Appropriation Bill 1980.
- 2. Sir I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha of the following two Bills, passed by the Houses of Parliament and assented to since a report was last made to the

House on 12 March, 1980:-

- 1. The Constitution (Forty-fifth Amendment) Bill, 1980.
- 2. The Requisitioning and Acquisition of immovable Property (Amendment) Bill 1980.

12.12 hrs.

RE. QUESTION OF PRIVILEGE

SHRI EDUARDO FALEIRO (Mormugao): During the last session I had given notice of privilege motion. This is pending for more than two months or so. Will you kindly let us know what has happened to it?

MR. SPEAKER: It is under consideration. We will let you know,

SHRI EDUARDO FALEIRO: When will you let us know?

MR. SPEAKER: Very shortly,